

Most Urgent/Out at once

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQ): DELHI**

**CIRCULAR**

In compliance of the directions of the Ld. Principal District & Sessions Judge (HQs), Delhi, a copy of letter no. 2940-2952/DHC/Gaz.IB/G-2/SC-Judgment/2025 dated 28.05.2025, along with the copy of Judgment dated 24.03.2025, passed by Hon'ble Supreme Court of India in Civil Appeal No. 4311 of 2025 [Arising out of SLP (Civil) No. 3324 of 2015], titled as "Yerikala Sunkalamma & Anr. Vs. State of Andhra Pradesh, Department of Revenue & Ors.", received from Hon'ble High Court of Delhi, New Delhi has been uploaded on the official website i.e. delhidistrictcourts.nic.in.

Therefore, it is requested to kindly peruse the above said Judgment from the official website for kind information & necessary compliance.

(Anuj Agarwal)

Officer-in Charge, Genl. Branch, (C)  
Addl. Sessions Judge (Spl. FTC)-02,  
Tis Hazari Courts, Delhi

Encls. As above

No. 3440-34500/Genl.(C)/HCS/THC/2025

Dated, Delhi 04 JUN 2025

Copy to :-

1. All the Ld. Judicial Officers posted in Central District, Tis Hazari Courts, Delhi.
2. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi for information.
3. PS to the Ld. Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi for information.
4. The Chairman, Website Committee, Tis Hazari Courts, Delhi with the request to direct the concerned official to upload the same on the Website of Delhi District Courts.
5. The Director (Academics), Delhi Judicial Academy, Dwarka, New Delhi for information as requested vide letter no. DJA/Dir.(Acd)/2019/4306 dated 06.08.2019.
6. Dealing Assistant, R&I Branch for uploading the same on LAYERS.
7. For uploading the same on Centralized Website through LAYERS.

Officer-in Charge, Genl. Branch, (C)  
Addl. Sessions Judge (Spl. FTC)-02,  
Tis Hazari Courts, Delhi

IN THE HIGH COURT OF DELHI AT NEW DELHI

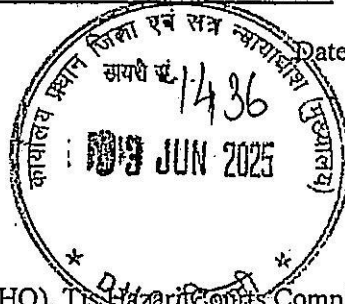
2340- 2952  
No. \_\_\_\_\_/DHC/Gaz.IB/G-2/SC-Judgment/2025

Dated: 28.05.2025

From :

The Registrar General,  
High Court of Delhi,  
New Delhi.

To



1. The Principal District & Sessions Judge (HQ), Tis Hazari Courts Complex, Delhi.
2. The Principal District & Sessions Judge (South-West), Dwarka Courts Complex, New Delhi.
3. The Principal District & Sessions Judge (East), Karkardooma Courts Complex, Delhi.
4. The Principal District & Sessions Judge (South), Saket Courts Complex, New Delhi.
5. The Principal District & Sessions Judge (West), Tis Hazari Courts Complex, Delhi.
6. The Principal District & Sessions Judge (New Delhi), Patiala House Courts Complex, New Delhi.
7. The Principal District & Sessions Judge (North), Rohini Courts Complex, Delhi.
8. The Principal District & Sessions Judge (North-East), Karkardooma Courts Complex, Delhi.
9. The Principal District & Sessions Judge (North-West), Rohini Courts Complex, Delhi.
10. The Principal District & Sessions Judge (South-East), Saket Courts complex, Delhi.
11. The Principal District & Sessions Judge (Shahdara), Karkardooma Courts Complex, Delhi.
12. The Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RACC, New Delhi.
13. The Principal Judge (HQ), Family Courts, Dwarka, New Delhi.

Sub : Judgment dated 24.03.2025 passed by Hon'ble Supreme Court of India in Civil Appeal No. 4311 of 2025 [Arising out of SLP(Civil) No. 3324 of 2015] titled as "Yerikala Sunkalamma & Anr. vs. State of Andhra Pradesh, Department of Revenue & Ors."

Sir/Madam,

I am directed to forward herewith a copy of Judgment dated 24.03.2025 passed by Hon'ble Supreme Court of India in Civil Appeal No. 4311 of 2025 [Arising out of SLP(Civil) No. 3324 of 2015] titled as "Yerikala Sunkalamma & Anr. vs. State of Andhra Pradesh, Department of Revenue & Ors.", and to request you to circulate the same amongst all the Judicial Officers working under your respective control for information and necessary compliance.

Yours faithfully,

(Vinay Sharma)

Deputy Registrar (Gazette-IB)  
For Registrar General.

Encl: As above.

OIC (Gen. Br.)

Dr. DLSJ (Hds)  
31/05/25